

(10)

| Date | Office Report | Orders |
|------|---------------|--|
| | | <p style="text-align: right;">5.4.95</p> <p>Present, Sh. K. B. S. Regan, to the applicant</p> <p>On disposed of. CORAN</p> <p><u>Benefit</u>, <u>Vehicle</u> <u>Sh. GPSI tenure</u></p> <p style="text-align: right;">130 K. B. S. Regan</p> |

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.120 of 1995
M.A. Nos. 126 and 126 of 1995

New Delhi this the 5th day of April, 1995

Mr. J.P. Sharma, Member (j)
Mr. K. Muthukumar, Member (A)

1. Shri B.P. Mishra
Draughtsman Level-III,
Air Headquarters,
Vayu Bhavan,
New Delhi-11.
2. Shri T.D. Gola
Draughtsman Level-IV,
Air Headquarters,
Vayu Bhavan,
New Delhi.

.Applicants

By Advocate Shri K.B.S. Rajan

Versus

1. The Union of India through
The Secretary,
Ministry of Defence,
South Block,
New Delhi-110011.
2. The J.S. (Trg.) and C.A.O.,
Ministry of Defence,
A Block Hutmants,
Dalhousie Road,
Near DHQ Post Office,
New Delhi-110011.

.Respondents

ORDER (ORAL)

Mr. J.P. Sharma, Member (j)

Heard the learned counsel for the applicant on the OA as well as on the MAs. The learned counsel when taken to the relief clause as well as the prayer made in the MA, made a statement at the Bar that he does not want to press the OA as well as MAs. The OA as well as the MAs are dismissed as not pressed. The applicants may, however, be given liberty to challenge the seniority list as of 14.06.94 as on

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1.4.94, if so advised.

h.s

(K. MUTHUKUMAR)
MEMBER (A)

J.P. Sharma

(J.P. SHARMA)
MEMBER (J)

RKS